

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 327**

IA-1198/2024, IA-2763/2023, IA-2157/2021, IA-732/2021

**IN**

**(IB)-1083(PB)/2018**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd.	....	Petitioner/Applicant
Vs.		
Adel Landmarks Ltd.	....	Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 26.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:	Mr. Denson Joseph, Ms. Shreya E. Denson, Advs. In IA-1198/2024, Mr. Chitraushul, Ms. Pallavi, Advs. In IA-2763/2023
For the Respondent	:	Mr. M. Jain, Adv. For R-2 in IA-2763/2023
For the RP	:	Mr. Sanjay Bhatt, Adv.

**ORDER**

**IA-1198/2024**

Ld. Counsel appearing for the Resolution Professional seeks time to file reply affidavit. One-week time granted.

Rejoinder shall be filed within one week thereafter.

List the matter **on 16.05.2024.**

**IA-2763/2023**

In compliance with the order dated 15.02.2024 the parties have filed written submissions.

List the matter along with IA-1590/2023 **on 03.05.2024.**

**IA-2157/2021**

On the request made by Ld. Counsel appearing for the Resolution Professional, matter adjourned **to 16.05.2024.**

**IA-732/2021**

The Applicant shall take steps to bring on record the Rejoinder Affidavit stated to have been filed within one week and also serve a copy to the Resolution Professional.

List the matter for arguments **on 16.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay